IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-307(ND)/2017

IN THE MATTER OF:

MR. Anubhuti Aggarwal

Vs.

DPL Builders (P) Ltd

PETITIONER

... RESPONDENT

SECTION:

Under Section 7 of IBC Code, 2016

Order delivered on 14.9.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Mayank Goel, Advocate..for Fin. Creditor

For the Respondents

: Mr. Nilesh Sharma, Advocate

ORDER

Learned Counsel for the petitioner is present. Mr. Nilesh Sharma has appeared on behalf of the Respondent and has put in his appearance for the Corporate Debtor and seeks some time to file reply.

Taking into consideration the said request, a week's time is granted to file reply to the petition by the Corporate Debtor with an advance copy to be served to the Ld. Counsel for the petitioner. The petitioner will file rejoinder, if any, within a period of 3 days thereafter.

List on 05.10.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 14.9.2017